FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. KSK WIND ENERGY HALAGALI BENCHI PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	KSK Wind Energy Halagali Benchi Private Limited
2.	Date of Incorporation of Corporate Debtor	29.12.2010
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40108TG2010PTC071926
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	D. No. 6-219, Sy. No. 491 & 492 Gowdavally Village, Medchal Mandal Medchal Malkajgiri District, Hyderabad Telangana – 501401
6.	Insolvency Commencement Date in respect of the Corporate Debtor	04.09.2026
7.	Estimated Date of Closure of Corporate Insolvency Resolution Process	03.03.2027 (180 days from the CIRP commencement date)
8.	Name and Registration Number of theInsolvency Professional acting as Interim Resolution Professional	RAVI CHANDRA MOHAN KADIYALA IBBI/IPA-002/IP-N00406/2017-2018/11179
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	# D.NO. 6-3-248, Flat No. 22-D, Maheswari Towers, Road No-1, Banjara Hills, Hyderabad – 500 034. Telangana State, E.mail: mohan.ravichandra@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	# D.NO. 6-3-248, Flat No. 22-D, Maheswari Towers, Road No-1, Banjara Hills, Hyderabad – 500 034. Telangana State, E.mail: mohan.ravichandra@gmail.com
11.	Last Date for Submission of Claims	18.09.2026 (being 14 days from the date of admission)
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional	Name the class (es) – N.A.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class):	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at :	Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. KSK WIND ENERGY HALAGALI BENCHI PRIVATE LIMITED** on 4th September 2026.

The creditors of **M/s. KSK WIND ENERGY HALAGALI BENCHI PRIVATE LIMITED,** are hereby called upon to submit their claims with proof on or before 18th September 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 5th September 2026
Place: Hyderabad

Ravi Chandra Mohan Kadiyala
IBBI/IPA-002/IP-N00406/2017-2018/11179
Interim Resolution Professional
M/s. KSK WIND ENERGY HALAGALI BENCHI PVT LTD

NFRA ramps up tech and audit hiring

MANU KAUSHIK
New Delhi, September 6

IN A MOVE to boost its audit quality and financial statement review capabilities, the National Financial Reporting Authority (NFRA) is planning to hire 60 people across audit, technology, management, secretarial and administrative functions. The audit regulator has posted 24 new positions seeking domain experts in areas like financial statement review, audit quality and compliance with accounting and auditing standards.

The current recruitment drive comes as NFRA's workload has increased due to a growing inspection of audit firms and various enforcement actions. The senior vacancies indicate a particular push to deepen technical capabilities. The roles for executive director, chief general manager, general manager, deputy general manager and assistant general manager include responsibilities such as financial statement review, monitoring and oversight of audit quality, accounting and auditing standards, investigation, finance, accountancy and law. The recruitment also points to the regulator's intent to expand tech capabilities. For instance, the vacancy descriptions that specifically seek expertise in cybersecurity, data management, IT infrastructure and implementation of IT strategies.

The hiring is crucial since a parliamentary panel, in its March 2026 report, noted that only 32 of NFRA's 69 sanctioned positions were filled as of FY25.

GST Council meeting rescheduled to Oct 7

SHUBHAM RANA
New Delhi, September 6

THE GST COUNCIL'S 57th meeting has been rescheduled to October 7 after the original date of September 12 clashed with the BRICS Summit in New Delhi, according to government sources.

As is the usual practice, the officers' meeting is likely to be held the previous day, sources said. The Council, chaired by Finance Minister Nirmala Sitharaman, last met in September 2025, where the number of GST slabs were reduced to two from four earlier.

The Council is expected to prioritise reducing litigation and take up issues related to input tax credit (ITC).

The Council can also take up the simplification in GST registration of businesses with tax credit of over ₹2.5 lakh per month. In August, Central Board of Indirect Taxes (CBIC) Member Sanjay Mangal said that the central and state governments were working on a uniform circular for registration of large businesses.

Ganga swells in Patna, areas downstream put on alert

MORE THAN 2.2 MILLION people in 12 districts of Bihar have been affected by a deluge as rivers overflowed following heavy rain in the state and neighbouring Jharkhand, with authorities sounding an alert as the water level in the Ganga crossed the highest flood level in Patna on Sunday.

In a notification, the East Central Railway cancelled and diverted some trains because of the alarmingly high water level at a bridge that connects Punpun and Parsa Bazar stations on the Patna-Gaya section.

A total of 190 community kitchens were being operated in various districts for flood-affected people, while 1,429 boats have been pressed into service to take marooned people to safety, officials said.

Besides, 27 teams of the State Disaster Response Force and 10 from the National Disaster Response Force have been deployed in affected districts.

In Patna's Gandhi Ghat, the Ganga was flowing at 50.57 metres at 6 am on Sunday, which is 0.05 metres above its previous highest flood level (HFL) of 50.52 metres, recorded on August 21. **—PTI**

Modi govt to eliminate menace of drugs: Shah

UNION HOME MINISTER Amit Shah on Sunday asserted that the Narendra Modi government will eradicate the menace of drugs just like it had eliminated the scourge of Naxalism from the country.

The five decade-old problem of Naxalism has now become a thing of the past, Shah said referring to the relentless campaign mounted by security forces against Left Wing Extremism over the past few years. It had led to the outlawed movement's top leadership being wiped out and hundreds of ultras surrendering, resulting in the government declaring the country Naxalism-free on March 31 this year.

"The way Naxalism was eliminated from the country, the Union government will similarly eliminate the menace of drugs," Shah said. **—PTI**

AU SMALL FINANCE BANK LIMITED

(A Scheduled Commercial Bank)
(CIN:L36911RJ1996PLC011381)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of Powers conferred under Section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated **27-Apr-26** calling upon the Borrower **M Madhu (Borrower), M Bhagya (Co-Borrower), (Loan Account No. 25660000439690)** to repay the amount mentioned in the notices being is **Rs. 8,70,932/- (Rs. Eight Lakh Seventy Thousand Nine Hundred Thirty-two Only)** a within 60 days from the date of receipt of the said notice.

Whereas, **Fincare Small Finance Bank Ltd.,** has amalgamated with **AU Small Finance Bank Ltd.,** by virtue of the scheme of amalgamation by the Reserve Bank of India with effect from 1st of April 2024. By virtue of this scheme of amalgamation, the aforementioned loan account has been transferred to AU Small Finance Bank Ltd., including but not limited to the entire amount payable by you all in respect of the said credit/financial assistance granted, along with the underlying security and security interest in respect of the mortgaged property.

The borrower/co-borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the **2nd day of September of the year 2026.**

The borrower/co-borrower/mortgagor/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** for an amount of **Rs. 8,70,932/- (Rs. Eight Lakh Seventy Thousand Nine Hundred Thirty-two Only) as on 27-Apr-26** and interest and expenses thereon until full payment.

"The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e. 30 days from this intimation, to redeem the secured assets."

Description of immovable properties

Property bearing no 17141/2024 Date 28-12-2024 H No 83/27-20-3-A (assessment no 1016118044) admeasuring 64.8 sq yards sy no 534 Paiki Varalaksmi Nagar Ward No 83 Kallur Mandal Kurnool City and Dist 518003 Kallur SRO and R O Kurnool Total Extent 64-8 square yards and Builtup area 583.2 feets Totally measuring 583.2 sq ft along with present and future construction therein **East: Others Land, West: Remaining Place of Same Plot, North: Road Width of 23 feet, South: Plot no 53**

Date : 02/September/2026 **Authorised Officer**
Place : District: Kurnool, Andhra Pradesh **AU Small Finance Bank Limited**

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. KSK WIND ENERGY HALAGALI BENCHI PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	KSK Wind Energy Halagali Benchi Private Limited
2.	Date of Incorporation of Corporate Debtor	29.12.2010
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40108TG2010PTC071926
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	D. No. 6-219, Sy. No. 491 & 492 Gowdavally Village, Medchal Mandal Medchal Malkajgiri District, Hyderabad Telangana – 501401
6.	Insolvency Commencement Date in respect of the Corporate Debtor	04.09.2026
7.	Estimated Date of Closure of Corporate Insolvency Resolution Process	03.03.2027 (180 days from the CIRP commencement date)
8.	Name and Registration Number of theinsolvency Professional acting as Interim Resolution Professional	RAVI CHANDRA MOHAN KADIYALA IBBI/IPA-002/IP-N00406/2017-2018/11179
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	# D.NO. 6-3-248, Flat No. 22-D, Maheswari Towers, Road No-1, Banjara Hills, Hyderabad – 500 034, Telangana State, E.mail: mohan.ravichandra@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	# D.NO. 6-3-248, Flat No. 22-D, Maheswari Towers, Road No-1, Banjara Hills, Hyderabad – 500 034, Telangana State, E.mail: mohan.ravichandra@gmail.com
11.	Last Date for Submission of Claims	18.09.2026 (being 14 days from the date of admission)
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional	Name the class (es) – N.A.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class):	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at :	Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. KSK WIND ENERGY HALAGALI BENCHI PRIVATE LIMITED** on 4th September 2026.

The creditors of **M/s. KSK WIND ENERGY HALAGALI BENCHI PRIVATE LIMITED,** are hereby called upon to submit their claims with proof on or before 18th September 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 5th September 2026 **Ravi Chandra Mohan Kadiyala**
Place: Hyderabad IBBI/IPA-002/IP-N00406/2017-2018/11179
Interim Resolution Professional
M/s. KSK WIND ENERGY HALAGALI BENCHI PVT LTD

MANIPAL HOME FINANCE LTD.

MANIPAL HOME FINANCE LIMITED

(CIN : U85110KA1994PLC016671)
N-301, 3rd Floor, North Block, Manipal Centre, 47, Dickenson Road, Bangalore - 560 042
Phone : +91 63606 92392, E-mail : secretary@manipal.com

NOTICE OF THE 31ST ANNUAL GENERAL MEETING
TO BE HELD ON WEDNESDAY
The 30th Day of September 2026 At 11.00 a.m. (IST)
at the Registered Office of the Company At N-301, 3rd Floor, North Block, Manipal Centre, 47, Dickenson Road, Bangalore - 560 042.

NOTICE is hereby given that the **31st Annual General Meeting ("AGM") of Manipal Home Finance Limited** ("the Company") will be held on **Wednesday, the 30th Day of September, 2026 at 11:00 a.m.** at the registered office of the Company at N-301, 3rd Floor, North Block, Manipal Centre, 47, Dickenson Road, Bangalore - 560 042 to transact the Ordinary Businesses as set out in the **Notice of Calling 31st AGM,** in compliance with applicable provisions of Companies Act, 2013 and Rules framed thereunder.

In compliance with the applicable Circulars, the Notice of the **31st AGM** and the **Annual Report of the Company including Financial Statements for the Financial Year 2025-26** along with **Board's Report, Auditor's Report** and other Documents required to be attached thereto, have been sent to all the Shareholders through Electronic Mode to the members of the Company whose E-mail address are registered with the Company / Depository Participant(s). The Physical Copies of the **Notice of 31st AGM** to the Members holding shares in Physical Form and whose E-mail is not registered in the Register of members has been dispatched.

Members are requested to attend the AGM at the above-mentioned venue. The route map and other details relating to the AGM are provided in the **Notice of the 31st AGM.**

VOTING INSTRUCTIONS AT THE ANNUAL GENERAL MEETING

Pursuant to the provisions of Section 107 of the Companies Act, 2013, the resolutions proposed to be passed at the **AGM shall be decided by show of hands**, unless a poll is demanded in accordance with the applicable provisions of the Companies Act, 2013. In the event of a poll, the same shall be conducted in accordance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder.

Members who are entitled to attend and vote at the AGM may appoint a proxy to attend and vote on their behalf, subject to the applicable provisions of the Companies Act, 2013. The instrument appointing proxy, duly completed and signed, should be deposited at the Registered Office of the Company not less than 48 hours before the commencement of the AGM.

Members are requested to take note of the above and refer to the **Notice of the 31st AGM** for further details and instructions relating to the AGM.

For and on behalf of the Board
For Manipal Home Finance Limited.
Place : Bengaluru **Sd/- Shashindra Bhat, Director.**
Date : 07-09-2026 **DIN : 00696157.**

THE POWER BEHIND PROGRESS

Excerpts of Chairman's Message at the 40th Annual General Meeting held on 31st August, 2026

Parminder Chopra, CMD

Dear Shareholders,

It gives me immense pleasure to welcome you to the 40th Annual General Meeting of Power Finance Corporation Limited.

As PFC completes four decades of nation building, we do so at a time when India itself is entering a new era of economic growth and infrastructure development.

The nation today stands at the cusp of a historic transformation—one where energy security, economic competitiveness and sustainable development are becoming increasingly interconnected.

India's aspiration of becoming a **Viksit Bharat by 2047** will not only be shaped by the pace of economic growth, but by our ability to build resilient infrastructure and ensure affordable, reliable and 24X7 power for every sector of the economy.

Building the Power Sector of Tomorrow

Over the past decade, India's electricity sector has demonstrated a remarkable progress. Installed generation capacity has more than doubled to over 520 GW, while peak electricity demand has crossed 250 GW, making India one of the world's fastest-growing electricity markets.

Unlike earlier decades, this growth is no longer driven solely by population expansion. It is being propelled by rapid industrialisation, increasing adoption of air conditioning, electric mobility, urbanisation, artificial intelligence, green hydrogen production and the emergence of large-scale data centres.

Four Decades of Nation Building

For forty years, Power Finance Corporation has fulfilled precisely this role.

Established to strengthen India's power sector, PFC has evolved alongside the nation's changing priorities. From financing conventional power generation and transmission projects in its early years to supporting renewable energy, transmission corridors, energy storage, distribution reforms and emerging clean-energy technologies today, PFC has consistently adapted to the evolving needs of the sector while remaining true to its core purpose—to provide long-term financial support for projects that are critical to India's development.

As the nodal agency for the Revamped Distribution Sector Scheme (RDSS), PFC has played a critical role in strengthening the India's distribution sector by enabling investments in smart metering, infrastructure modernisation and operational efficiency. A strong and financially sustainable distribution sector remains the cornerstone of a resilient power system and will be critical to sustaining India's long-term energy security and economic growth.

With four decades of experience, PFC remains uniquely positioned to mobilise long-term capital, develop innovative financing solutions and partner with stakeholders in building India's future power ecosystem.

Delivering Performance with Purpose

Our performance during FY 2025–26 reflects not only strong financial outcomes but also our continued ability to anticipate the evolving needs of the sector and respond with discipline, agility and purpose.

During FY 26, PFC continued to be India's highest profit-making NBFC, while the PFC Group reaffirmed its leadership as India's largest NBFC Group with a consolidated balance sheet of around ₹**12 lakh crore**.

Smt. Parminder Chopra, CMD, PFC, along with Mr. Nick McCaffrey, Australia's Deputy High Commissioner to India and Shri K. Balasubramanian, MD, India CEO, Citi exchanging Loan Agreement. Export Finance Australia (EFA), the Australian Government's export credit agency is extending a guarantee to support PFC in raising USD 180 million from Citi.

On a consolidated basis, Profit After Tax increased to ₹**33,625 crore**, while standalone Profit After Tax crossed ₹**20,000 crore** for the first time, reaching ₹**20,051 crore**. Standalone net worth surpassed the landmark ₹**1 lakh crore**, significantly enhancing our capacity to finance India's growing infrastructure requirements.

Also, during FY 2025–26, we recorded annual disbursements of approximately ₹**1.65 lakh crore**, while our loan assets expanded to ₹**5.80 lakh crore, with** ₹**90,135 crore**, of renewable book. Even as we grew, we maintained a healthy Capital Adequacy Ratio of **23.44%**, ensuring that our growth continues to be supported by a strong capital base.

The Board has recommended a dividend of ₹**18.55 per share**, the highest in the Company's history, reflecting our commitment to delivering sustainable value to our shareholders while preserving financial strength for future growth.

1.09%
Gross NPA Ratio

₹5,80,115 crore
Loan Assets

0.15%
Net NPA Ratio

86%
Provisioning maintained on NPA assets (Stage-III)

₹1,65,414 crore
Disbursements

₹6,323 crore
Assets under advanced stages of resolution (Stage-III Total)

Recognising the increasing importance of sustainable finance, we have continued to strengthen our Environmental, Social and Governance (ESG) framework and integrate sustainability considerations into our financing strategy. Our objective is not merely to finance growth, but to finance growth responsibly, balancing commercial excellence with environmental stewardship and long-term societal impact.

During the year, we also expanded our engagement with leading international development finance institutions, including **Japan Bank for International Cooperation (JBIC)** and **Export Finance Australia (EFA)**, broadening access to diversified sources of long-term capital and reinforcing PFC's standing in global financial market.

These achievements are not merely financial outcomes. They reflect disciplined lending, prudent capital allocation, robust governance and the continued confidence reposed in PFC by borrowers, investors, lenders and other stakeholders.

Building the Institution for India's Next Decade

FY 2025–26 also marked one of the most significant strategic developments in PFC's history.

The proposed merger of REC Limited with PFC represents much more than the coming together of two successful institutions. It is a strategic step towards strengthening India's development finance landscape.

Upon completion, the merged entity will create one of India's largest specialised infrastructure financing institutions, with an aggregate loan book of around ₹**12 lakh crore**.

The combined scale will strengthen our ability to mobilise larger pools of domestic and international capital, diversify funding sources and finance increasingly complex infrastructure projects across the evolving value chain.

For borrowers, this will mean stronger and innovative financing capabilities. For investors, it offers enhanced operational efficiencies and long-term value creation. For the nation, it strengthens an institution capable of supporting one of the world's most ambitious energy transition and infrastructure investment programmes.

This is not simply an organisational milestone; it is an opportunity to build an institution that is better equipped to support India's next phase of economic growth.

Smt. Parminder Chopra, CMD (in centre) along with (Standing from L to R) Shri V. Packirisamy, Director (Commercial), Shri Rajesh Kumar Agarwal, Director (Finance), Shri Shashank Misra, Joint Secretary, Ministry of Power and Dr. Sudhir Mehta, Independent Director at the "Investors Meet 2026" held in Mumbai.

Looking Ahead

As we enter our **Fifth Decade**, we do so with a clear conviction: our role is no longer limited to financing power projects. Our responsibility is to help finance India's energy future.

Our priorities remain clear—to strengthen our leadership in power and infrastructure financing, accelerate sustainable and green finance, deepen access to global capital, preserve best-in-class asset quality and continue delivering consistent long-term value to all our stakeholders.

With a strong foundation and deep sectoral expertise, we are confident that PFC will continue to remain India's most trusted finance institution and a key partner in financing the India's journey towards Viksit Bharat 2047.

Acknowledgements

Before I conclude, I extend my sincere gratitude to the Government of India, the Ministry of Power, our regulators, auditors, lenders, investors, customers for their continued trust and partnership. I express my heartfelt gratitude to you, our shareholders, for your continued confidence in PFC.

Together, we will continue financing progress, powering possibilities and shaping the energy future of our nation.

Thank you.

Place : New Delhi **(Parminder Chopra)**
Date : 31.08.2026 Chairman & Managing Director

(This does not purport to be a record of the proceedings of the Annual General Meeting held on 31st August, 2026. For full text, please visit : **www.pfcindia.co.in**)

POWER FINANCE CORPORATION LTD.
(A Govt. of India Undertaking)
Regd. Office : "Urjanidhi", 1, Barakhamba Lane, Connaught Place, New Delhi-110 001, Ph.: 011-23456000, Fax : 011-23412545
www.pfcindia.co.in, CIN: L65910DL1986GOI024862
Connect with us on: @pfclindia

సిపిఎస్ రద్దు చేయాలి

ఎల్బీ స్టేడియంలో నినదించిన ఉద్యోగ, ఉపాధ్యాయ సభ

మన తెలంగాణ / హైదరాబాద్ : సిపిఎస్ రద్దు చేయాలంటూ తెలంగాణ వ్యాప్తంగా 2.6 లక్షల సిపిఎస్ ఉద్యోగ, ఉపాధ్యాయుల నినాదాలతో ఎల్బీ స్టేడియం మార్మోగింది. తెలంగాణ కంట్రిబ్యూటరీ పెన్షన్ స్కీమ్ ఎంప్లాయిస్ యూనియన్ (టిఎస్‌సిపిఎస్ఈయు) ఆధ్వర్యంలో జనజాగరణ యాత్ర ముగింపు సభగా 'చలో హైదరాబాద్' చారిత్రాత్మక బహిరంగ సభ హోరు వర్షంలోనూ విజయవంతంగా జరిగింది.రాష్ట్ర అధ్యక్షులు గంగాపురం స్థితప్రజ్ఞ అధ్యక్షతన, ప్రధాన కార్యదర్శి కల్వాల శ్రీకాంత్, కోశాధికారి నరేష్ గౌడ్ తదితరుల నేతృత్వంలో జరిగిన ఈ సభకు రాష్ట్రం నలుమూలల నుంచి లక్షలాది మంది ఉద్యోగ, ఉపాధ్యాయులు తరలివచ్చారు. మహిళా ఉద్యోగులు, దివ్యాంగులు పెద్ద సంఖ్యలో పాల్గొన్నారు. సిపిఎస్ ఉద్యోగులకు మద్దతుగా పాత పెన్షన్ దారులు (ఓపిఎస్) కూడా హాజరై సంఘీభావం తెలిపారు. జూలై 11న ప్రారంభమైన జనజాగరణ యాత్ర రెండు దశల్లో 33 జిల్లాలు, 119 నియోజకవర్గాల్లో సాగింది. స్థానిక ఎమ్మెల్యేలు, ఎమ్మెల్సీలు, ఎంపీలను కలిసి కాంగ్రెస్ మేనిఫెస్టోలో ఇచ్చిన సిపిఎస్ రద్దు హామీని గుర్తుచేస్తూ గాంధేయ మార్గంలో వినతిపత్రాలు అందజేశారు. ఆ యాత్ర ముగింపు సభగా ఎల్బీ స్టేడియంలో ఈ సభ నిర్వహించారు. ఈ సందర్భంగా రాష్ట్ర అధ్యక్షులు స్థితప్రజ్ఞ మాట్లాడుతూ గత 22 ఏళ్లుగా సిపిఎస్‌తో సామాజిక భద్రత కరువై వేల కుటుంబాలు రోడ్డున పడ్డాయని ఆవేదన వ్యక్తం చేశారు. రాష్ట్రంలో ఇప్పటికే 5 వేలకు పైగా రిటైర్మెంట్‌లు జరిగినా ఒక్కరికీ కనీసం రూ.5 వేల పెన్షన్ కూడా అందడం లేదని, ఎక్కడో యుద్ధం జరిగితే తెలంగాణలోని సిపిఎస్ ఉద్యోగి ప్రాన్ అకౌంట్‌లో సొమ్ము ఆవిరవుతోందని ఆందోళన వ్యక్తం చేశారు. ఇందులో ఉద్యోగుల సొమ్మే కాకుండా ప్రభుత్వ సొమ్ము కూడా గత నెలలోనే రూ.1800 కోట్లు ఆవిరైందన్నారు. కాంగ్రెస్ పాలిత రాజస్థాన్, ఛత్తీస్‌గఢ్, జార్ఖండ్, హిమాచల్ ప్రదేశ్‌లలో పాత పెన్షన్ పునరుద్ధరించినట్లే తెలంగాణలోనూ అమలు చేయాలని డిమాండ్ చేశారు. ప్రధాన కార్యదర్శి కల్వాల శ్రీకాంత్ మాట్లాడుతూ 'జీవితకాలం ప్రభుత్వానికి సేవ చేస్తే పెన్షన్ నిధులను కార్పొరేట్ షేర్ మార్కెట్ దయాదాక్షిణ్యాలపై వదిలేయడం న్యాయం కాదని అన్నారు. మాకు కావాల్సింది షేర్ మార్కెట్ పెన్షన్ కాదు, భరోసా ఇచ్చే పాత పెన్షన్' అని అన్నారు. సభా ప్రాంగణంలో భారీ స్క్రీన్లపై రాహుల్ గాంధీ, ప్రియాంక గాంధీ, మల్లికార్జున ఖర్గే, రేవంత్‌రెడ్డి, భట్టి విక్రమార్క, హిమాచల్ సీఎం సుఖ్విందర్ సుఖు గతంలో తెలంగాణలో పాత పెన్షన్ పునరుద్ధరణపై ఇచ్చిన హామీల వీడియోలు ప్రదర్శించారు. ఈ సభలో ఉపాధ్యక్షులు కూరకుల శ్రీనివాస్, మ్యాన పవన్, మల్లికార్జున్, పోల శ్రీనివాస్ పాల్గొన్నారు.

సుల్తాన్‌బజార్ పోలీసులపై సీపీకి ఫిర్యాదు

మనతెలంగాణ/గోషామహల్: సుల్తాన్‌బజార్ పరిధిలో జరిగిన గణేష్ ఆగమన ఊరేగింపు సందర్భంగా భాగ్యనగర్ గణేష్ ఉత్సవ సమితి ఉపాధ్యక్షుడు గోవింద్‌రాఠీపై ఎస్ఐ, ఏఎస్ఐ దురుసుగా ప్రవర్తించి, దాడికి పాల్పడ్డారని గణేష్ ఉత్సవ సమితి ప్రతినిధులు నగర పోలీస్ కమీషనర్ సజ్జన్నార్ కు ఫిర్యాదు చేశారు. దీంతో కమీషనర్ సానుకూలంగా స్పందిస్తూ ఘటనపై విచారణ జరిపి, బాధ్యులైన పోలీసు అధికారులపై చర్యలు తీసుకుంటామని హామీ ఇచ్చారని తెలిపారు.

సబ్ రిజిస్ట్రార్లపై కేసుల నమోదుకు శాఖాధిపతి అనుమతి తప్పనిసరి చేయాలి

రాష్ట్ర రిజిస్ట్రేషన్, స్టాంపుల శాఖ ఉద్యోగుల రాష్ట్ర స్థాయి సమావేశం డిమాండ్

మన తెలంగాణ/హైదరాబాద్: సబ్ రిజిస్ట్రార్లపై పోలీసులు కేసులు నమోదు చేయాలన్నా, అరెస్టు చేయాలన్నా శాఖాధిపతి అయిన కమిషనర్ అండ్ ఇన్స్పెక్టర్ జనరల్ ముందస్తు అనుమతి తప్పనిసరిగా తీసుకోవాలని రాష్ట్ర రిజిస్ట్రేషన్, స్టాంపుల శాఖ ఉద్యోగుల రాష్ట్ర స్థాయి సమావేశం కోరింది. గతంలో కమిషనర్, డీజీపీ జారీ చేసిన మార్గదర్శకాలను తుంగలో తొక్కి పోలీసులు ఏకపక్షంగా అక్రమ అరెస్టులు చేయడం తీవ్ర ఆక్షేపణీయమని పేర్కొంది. ఇలాంటి చర్యలు ఉద్యోగుల మానసిక స్థైర్యాన్ని తీవ్రంగా దెబ్బతీస్తున్నాయని ఖండించింది. రాష్ట్ర రిజిస్ట్రేషన్, స్టాంపుల శాఖ ఉద్యోగుల రాష్ట్ర స్థాయి కీలక సమావేశం హైదరాబాద్‌లోని కేశవ్ మెమోరియల్ ఆడిటోరియంలో ఆదివారం జరిగింది. శాఖలోని మొత్తం 900 మంది ఉద్యోగులకు గాను దాదాపు 800 మంది (సుమారు 90 శాతం) ఉద్యోగులు, అధికారులతో పాటు అన్ని స్థాయిల సిబ్బంది హాజరై శాఖాపరమైన సమస్యలు, పోలీసుల అక్రమ అరెస్టులపై సుదీర్ఘంగా చర్చించి పలు కీలక తీర్మానాలు చేశారు. ఈ సమావేశానికి అసోసియేషన్ అధ్యక్షుడు స్థితప్రజ్ఞ అధ్యక్షత వహించగా, కన్వీనర్ హరికోట్ల రవి, ప్రధాన కార్యదర్శి సిరాజ్ అన్వర్, కోశాధికారి నరేష్ గౌడ్, టీజీఓల కోశాధికారి సహదేవ్, డీఐజీలు ట్వింకిల్ జాన్, తులసి గార్లతో పాటు రంగారెడ్డి జిల్లా రిజిస్ట్రార్ రవీందర్ రావు, ఆదిలాబాద్ జిల్లా రిజిస్ట్రార్ రవీందర్ రావు, ఖమ్మం జిల్లా రిజిస్ట్రార్ శ్రీనివాస్, ఏఐజీ చారి, సబ్ రిజిస్ట్రార్లు, సీనియర్ అసిస్టెంట్లు, జూనియర్ అసిస్టెంట్లు, షరాబులు, ఆఫీస్ సబార్డినేట్లు పెద్ద ఎత్తున హాజరయ్యారు.

పిసిసి చీఫ్‌గా రెండేళ్ళు పూర్తి చేసుకున్న మహేష్ కుమార్ గౌడ్

ముఖ్యమంత్రి అభినందనలు

మన తెలంగాణ/హైదరాబాద్: ఎమ్మెల్సీ బి.మహేష్ కుమార్ గౌడ్ పిసిసి చీఫ్‌గా రెండేళ్ళు పూర్తి చేసుకున్నందున ముఖ్యమంత్రి రేవంత్‌రెడ్డి అభినందించారు. సామా న్య కార్యకర్త నుంచి పార్టీ రాష్ట్ర రథసారథి వరకు ఎదిగి పిసిసి అధ్యక్షునిగా రెండేళ్లు పూర్తి చేసుకున్న సందర్భంగా అభినందనలు తెలియజేస్తూ ముఖ్యమంత్రి రేవంత్ రెడ్డి ఆదివారం ఎక్స్‌లో పేర్కొన్నారు. బిసి బిడ్డకు రాష్ట్ర కాం గ్రెస్ పగ్గాలు అప్పగించిన నిర్ణయం కేవలం ఒక పదవిని అప్పగించడం కాదు, సామాజిక న్యాయంపై కాంగ్రెస్‌కు ఉన్న నిబద్ధతకు నిదర్శనం అని ఆయన పేర్కొన్నారు. ఆ బాధ్యతను స్వీకరించిన నాటి నుంచి ఏఐసిసి అధ్యక్షుడు మల్లిఖార్జున ఖర్గే, ఇంకా ఏఐసిసి అగ్ర నేతలు సోనియా గాంధీ, రాహుల్ గాంధీ, ప్రియాంక గాంధీ తదితర పెద్దల మార్గదర్శకత్వంలో, పార్టీని బలోపేతం చేస్తూ, కార్యకర్తలకు అండగా నిలుస్తూ మహేష్ కుమార్ గౌడ్ సాగిస్తున్న ప్రస్థానం అభినందనీయం అని ముఖ్యమంత్రి పేర్కొన్నా రు. ఇదే అంకితభావంతో ప్రజాసేవలో మరిన్ని మైలురాళ్లు చేరుకోవాలని కోరుకుంటూ మహేష్ కుమార్ గౌడ్ కు ముఖ్యమంత్రి రేవంత్ రెడ్డి హృదయపూర్వక శుభాకాంక్షలు తెలిపారు.

మంత్రుల శుభాకాంక్షలు

ఇదిలాఉండగా మహేష్‌కుమార్‌గౌడ్‌కు ఇంకా మంత్రులు, ఎమ్మెల్యేలు, ఎమ్మెల్సీలు, పార్టీ నాయకులు, కార్యకర్తలూ శుభకాంక్షలు తెలిపారు.

ఐటీ ఉద్యోగి ఆత్మహత్య

యువతి మోసం చేసిందంటూ సూసైడ్ నోట్

మన తెలంగాణ/ఉప్పల్: ప్రేమించిన యువతి మోసం చేసిందనే తీవ్ర మనస్తాపంతో ఓ ఐటీ ఉద్యోగి ఓయో హోటల్ గదిలో ఉరివేసుకుని ఆత్మహత్య చేసుకున్న సంఘటన ఉప్పల్ పోలీస్ స్టేషన్ పరిధిలో వెలుగుచూసింది. సికింద్రాబాద్ వారసిగూడ ప్రాంతానికి చెందిన చుక్క హేమంత్ సాగర్ (26) ఉప్పల్‌లోని ఎన్ఎస్ఎల్ ఏరినా టవర్‌లో ఉన్న ఫౌండ్ఎవర్ కంపెనీలో ఉద్యోగం చేస్తున్నాడు. శనివారం సాయంత్రం అతడు ఉప్పల్‌లోని ఎస్ఎల్ఎన్ గ్రాండ్ ఓయో హోటల్‌లో గదిని అద్దెకు తీసుకున్నాడు. కాగా ఆదివారం మధ్యాహ్నం దాటినా హేమంత్ గది నుంచి బయటకు రాకపోవడంతో అనుమానం వచ్చిన హోటల్ సిబ్బంది పోలీసులకు సమాచారం అం దించారు. పోలీసులు గది తలుపులు తెరచి చూడగా బాత్‌రూమ్‌లోని షవర్ పైపునకు చున్నీతో ఉరివేసుకుని హేమంత్ మృతిచెంది ఉన్నాడు. ఓ యువతి తనను ప్రేమ పేరుతో మోసం చేయడం వల్లే జీవితంపై విరక్తి చెంది ఈ నిర్ణయం తీసుకుంటున్నట్లు సూసైడ్ నోట్‌లో పేర్కొన్నాడని పోలీసులు తెలిపారు.

టీమ్‌టెక్ ఫార్మర్స్ సొల్యూషన్స్ లిమిటెడ్
TeamTech
CIN: L29190TG2018PLC128233
8వ వార్షిక సాధారణ సమావేశం మరియు రిమోట్ ఇ-ఓటింగ్ సమాచారం యొక్క ప్రకటన
ప్రదేశం: హైదరాబాద్
తేది: 07.09.2026
M.No.: ACS: 70403

యూనియన్ బ్యాంక్ Union Bank of India
అసెట్ రికవరీ బ్రాంచ్
ఇ-వేలం అమ్మకం ప్రకటన
రిజర్వు ధర: రూ. 29,50,000/-
ఇ-వేలం తేది & సమయం : 29.09.2026 న మ.12.00 గంటల నుండి సా.05.00 గంటల
https://baanknet.com
తేదీ : 05.09.2026, ప్రదేశం : హైదరాబాద్

LIKHITHA Fueling The Future
లిఖిత ఇన్‌ఫ్రాస్ట్రక్చర్ లిమిటెడ్
CIN: L35105TG1998PLC029911
తేది: 03 సెప్టెంబర్, 2026
ప్రదేశం: హైదరాబాద్
DIN : 01710775

P.R.R. LAW COLLEGE
Yellareddyguda, Hyderabad-73.
Admission Notification
Category B Seats (26-27)
No. of Seats
LLM (Const. Law) - 4
LLM (Corp. Law) - 4
Application can be had from college office or downloaded from www.prr.edu.in
Sale & Receipt of Application: 07-09-2026 to 21-09-2026.
Registration Fee - Rs. 500/-.
Display of merit list : 22-09-26.

SBI స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా
రోడ్ నెం. 17, బాల్జి హెల్త్ బ్రాంచ్ - 20458, హైదరాబాద్.
బంగారు ఆభరణాల వేలం ప్రకటన
తేది: 10-09-2026, గురువారం మ. 03.00 గంటలకు
[illegible]	439002 41569	తేది: 03-06-2026 నాటికి రూ. 46,320/- + 04-06-2026 నుండి వర్తించు వడ్డీ + ఇతర ఖర్చులు మరియు చట్టబద్ధమైన ఛార్జీలు	11.90
తేది: 05.09.2026, ప్రదేశం: హైదరాబాద్
సం/- బ్రాంచ్ మేనేజర్, స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా

SRI INDU Institute of Pharmacy
Estd. 2005
UGC Autonomous Institution, Accredited by NAAC (Grade "A") Recognized Under Section 2 (f) of UGC Act 1956. | Approved by PCI - New Delhi, Affiliated to JNTUH- Hyderabad.
Sheriguda (V), Ibrahimpatnam (M), R.R. Dist-501510.
Phone: + 91-9391537555 | Website: www.siip.ac.in Email: siipoffice@siip.ac.in
ADMISSION NOTIFICATION
For M PHARMACY & PHARM.D. (P B) Management Quota (B Category Seats)
Applications are invited for Management (Category B) Seats for the Academic Year 2026-27

COURSE	INTAKE	B-CATEGORY SEATS
M Pharm – Pharmaceutics	15	04
M Pharm – Pharmaceutical Analysis	15	04
M Pharm – Pharmaceutical Regulatory Affairs	15	04
M Pharm – Pharmaceutical Quality Assurance	15	04
M Pharm – Pharmacy Practice	15	04
Pharm.D. (P.B)	10	03

Application Form & Instructions to Candidates are available on Institute's Website - www.siip.ac.in Candidates are required to apply online / in person. The application fee for registration is Rs. 1000 (Non-refundable). The last date for submission of filled-in application along with documents is 5.00 pm on 15.09.2026 The seats will be filled as per the Guidelines of Telangana State Council of Higher Education.
PRINCIPAL

ఇండియన్ ఓవర్సీస్ బ్యాంక్
అదర్స్ నగర్ బ్రాంచ్ : 5-9-305ఎ, హైగా ప్లాజా బిల్డింగ్, బషీర్‌బాగ్, హైదరాబాద్ - 500029 (టిఎస్). ఫోన్ నెం.: 040-23421559, ఇ-మెయిల్ ఐడి : iob1301@iob.bank.in
స్థిరాస్తుల అమ్మకము కొరకు అమ్మకపు ప్రకటన
(సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్‌లోని రూల్ 8(6)కు నిబంధన క్రింద) "అనుబంధము - IV-A"
రిజర్వు ధర: రూ. 1,31,82,000/- ; బయానా: రూ. 13,18,200/-
బిడ్ పెంపుదల రూ. 1,00,000/-
తేది: 05.09.2026, ప్రదేశం: హైదరాబాద్
అధీకృత అధికారి, ఇండియన్ ఓవర్సీస్ బ్యాంక్

ఇండియన్ ఓవర్సీస్ బ్యాంక్
అదర్స్ నగర్ బ్రాంచ్ : 5-9-305ఎ, హైగా ప్లాజా బిల్డింగ్, బషీర్‌బాగ్, హైదరాబాద్ - 500029 (టిఎస్). ఫోన్ నెం.: 040-23421559, ఇ-మెయిల్ ఐడి : iob1301@iob.bank.in
లాంఛనప్రాయ స్వాధీనతా ప్రకటన
(స్థిరాస్తి కొరకు) (రూల్ 8(1))
అధీకృత అధికారి, ఇండియన్ ఓవర్సీస్ బ్యాంక్

ఫారం - ఎ
బహిరంగ ప్రకటన
సెప్టెంబర్ 2026
IBBI/IPA-002/IP-N00406/2017-2018/11179

ఇండియన్ ఓవర్సీస్ బ్యాంక్
అదర్స్ నగర్ బ్రాంచ్ : 5-9-305ఎ, హైగా ప్లాజా బిల్డింగ్, బషీర్‌బాగ్, హైదరాబాద్ - 500029 (టిఎస్). ఫోన్ నెం.: 040-23421559, ఇ-మెయిల్ ఐడి : iob1301@iob.bank.in
స్థిరాస్తుల అమ్మకము కొరకు అమ్మకపు ప్రకటన
(సెక్యూరిటీ ఇంటరెస్ట్ (ఎన్‌ఫోర్స్‌మెంట్) రూల్స్‌లోని రూల్ 8(6)కు నిబంధన క్రింద) "అనుబంధము - IV-A"
రిజర్వు ధర: రూ. 31,36,000/- ; బయానా: రూ. 3,13,600/-
బిడ్ పెంపుదల రూ. 1,00,000/-
తేది: 05.09.2026, ప్రదేశం: హైదరాబాద్
అధీకృత అధికారి, ఇండియన్ ఓవర్సీస్ బ్యాంక్

ఇండియన్ ఓవర్సీస్ బ్యాంక్
అదర్స్ నగర్ బ్రాంచ్ : 5-9-305ఎ, హైగా ప్లాజా బిల్డింగ్, బషీర్‌బాగ్, హైదరాబాద్ - 500029 (టిఎస్). ఫోన్ నెం.: 040-23421559, ఇ-మెయిల్ ఐడి : iob1301@iob.bank.in
స్థిరాస్తుల అమ్మకము కొరకు అమ్మకపు ప్రకటన
రిజర్వు ధర: రూ. 57,80,000/- ; బయానా: రూ. 5,78,000/-
బిడ్ పెంపుదల రూ. 1,00,000/-
తేది: 05.09.2026, ప్రదేశం: హైదరాబాద్
అధీకృత అధికారి, ఇండియన్ ఓవర్సీస్ బ్యాంక్

ఇండియన్ ఓవర్సీస్ బ్యాంక్
అదర్స్ నగర్ బ్రాంచ్ : 5-9-305ఎ, హైగా ప్లాజా బిల్డింగ్, బషీర్‌బాగ్, హైదరాబాద్ - 500029 (టిఎస్). ఫోన్ నెం.: 040-23421559, ఇ-మెయిల్ ఐడి : iob1301@iob.bank.in
స్థిరాస్తుల అమ్మకము కొరకు అమ్మకపు ప్రకటన
రిజర్వు ధర: రూ. 65,05,000/- ; బయానా: రూ. 6,50,500/-
బిడ్ పెంపుదల రూ. 1,00,000/-
తేది: 05.09.2026, ప్రదేశం: హైదరాబాద్
అధీకృత అధికారి, ఇండియన్ ఓవర్సీస్ బ్యాంక్